GOVERNMENT OF INDIA MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

LOK SABHA UNSTARRED QUESTION NO. 2900 TO BE ANSWERED ON WEDNESDAY, THE 16TH DECEMBER, 2015

MPLAD FUNDS

2900. SHRI SHARAD TRIPATHI:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether any complaints have been received regarding considerable delay in releasing funds from Member of Parliament Local Area Development Fund despite the recommendations by the Members of Parliament which is hindering development works;
- (b) if so, the details thereof during each of the last three years and the current year;
- (c) whether any steps are being taken by the Government to simplify rules in this regard; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE FOR MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE FOR MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (Dr.) V.K. SINGH (Retd.)]

(a) & (b): Complaints and references included, under the Members of Parliament Local Area Development Scheme (MPLADS) are received in the Ministry from time to time. Data on year-wise complaints and action taken thereon is not centrally maintained in the Ministry of Statistics & Programme Implementation as the task of the Ministry is to ensure release of funds and to monitor the follow up of guidelines

laid down. Complaints are referred on receipt to state and district authorities for taking appropriate action.

(c) & (d): Release of funds under the MPLADS at the Central Government level as well as at the District level is governed by the provisions contained in the Guidelines on MPLADS.

The first installment of MPLADS funds is released subject to submission of provisional Utilisation Certificate (UC) of the previous year for at least 80% of expenditure of the first instalment of the previous year. The second installment is released on submission of Monthly Progress Report (MPR) reflecting unsanctioned balance of less than Rs.100 lakh and unspent balance of less than Rs.250 lakh with the District Authority along with the Utilisation Certificate (UC) and Audit Certificate (AC) of the immediately concluded financial year. As soon as the requisite documents and certifications are received, the funds are released by the Central Government.

The District Authorities release funds to the Implementing Agencies in accordance with the State Government's rules/guidelines applicable for the purpose.

Funds under the MPLADS are non-lapsable, both at the end of the Central Government and at the end of the District Authorities. Members of Parliament can recommend works upto their full annual entitlement without linking with actual release of funds and District Authorities are required to undertake immediate sanction and implementation of the eligible works so recommended.

Government in the Ministry of Statistics & Programme Implementation continuously emphasizes on timely utilisation of funds and timely submission of required documents and certifications for further release of funds.

At present there is no proposal to modify the extant provisions in the Guidelines on MPLADS regarding release of funds.
